

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 380/2017 in C.P. No. 146/241-242-244/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017**

Name of the Company: Kiritbhai Fulchand Vakharia & Anr.
V/s.
Sweta Organisers Pvt. Ltd. & Ors.

Section of the Companies Act: Sections 241, 242 and 244 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Arjun R. Sheth Krina R. Parikh	Adv. & Solicitor Adv	Petitioners petition	K. R. Parikh
2.	Ayaan Patel (For, A.J. Vdhal)	Anr. Adv.	Respondents	

ORDER

Learned Advocate Mr. Arjun Sheth with Learned Advocate Mr. Krina Parikh present for Applicant. Learned Advocate Mr. Ayaan Patel i/b. Learned Advocate Apurva Vakil present for Respondents No. 1, 2 and 6 to 14 in IA 380/2017.

IA 380/2017 is admitted.

Respondents shall file reply if any, within one week serving a copy in advance on Petitioner.

List the matter on 07.12.2017.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 23rd day of November, 2017.